

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

OA No.4047/2018

This the 24th day of October, 2018

**Hon'ble Ms.Praveen Mahajan, Member (A)**

Surekha Kapur aged 58 years (Approx.)'B' T.G.T.  
W/o Late Rakesh Kapur  
R/o A-31, Acharya Niwas,  
Navy Nagar, Colaba, Mumbai  
At present residing at:  
C/o Abhishek Sharma  
G-60, Gali No.20,  
Rajapuri, New Delhi-59.

—Applicant

(By Advocate: Shri K.M. Singh )

**Versus**

Kendriya Vidyalaya Sangathan  
18, Institutional Area  
Shaheed Jeet Singh Marg  
New Delhi.  
Through Commissioner.

—Respondent

**ORDER(ORAL)**

At the very outset, learned counsel for the applicant states that he would be satisfied if the representation of the applicant dated 10.10.2018 (Annexure A-3), is decided by the respondents by way of an appropriate order in a time bound manner.

2. In view of limited prayer made by the applicant, the respondents are directed to decide the aforesaid representation of the applicant by way of passing a reasoned and speaking order within a period of 90 days from the date of receipt of a certified copy of this order. They

are also directed to treat this OA as additional representation wherein other relevant judgments etc. are available. It is made clear that nothing has been commented on the merits of the case.

3. O.A. is disposed of at the admission stage. No costs.

**(Praveen Mahajan)**  
**Member(A)**

/rb/